

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4178
TO BE ANSWERED ON 13TH DECEMBER, 2019**

MEDICAL ETHICS REGULATIONS

**4178. SHRI SYED IMTIAZ JALEEL:
SHRI ASADUDDIN OWAISI:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether in February 2014 Medical Council of India reinterpreted the code of Medical Ethics Regulation 2002 applicable to all doctors barring their Associations;
- (b) if so, whether IMA has started unethical practices by endorsing commercial products certifying them as healthy;
- (c) if so, whether MCI has received such complaints; and
- (d) if so, the number of complaints received and action taken or being taken by the Government in this regard?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a): Medical Council of India vide its notification dated 28.01.2016 amended the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 to revise the Code of Conduct for doctors in their relationship with pharmaceutical and allied health sector industry which prohibits doctors from taking gifts, travel facilities, hospitality and cash or monetary grants from pharmaceutical and allied health sector industry and endorsement of any drug or product of the industry publicly. Penalty for violation of these regulations were also prescribed. These regulations are applicable on all the doctors; however, do not include their professional association.

(b) to (d): Two complaints about endorsement of commercial products by IMA have been received by the Board of Governors of Medical Council of India which has been dealt with by its Ethics Committee.

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